N O T I C E

(PARTIAL MODIFICATION)

In Partial modification to the Judicial Assignment at the **Nagpur Bench,** which has come into effect from 06.06.2022 (Partially modified w.e.f. 07.06.2022, 20.06.2022, 25.07.2022 and 01.08.2022, 05.09.2022), it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Monday**, **12.09.2022 :**

Sr. No	Sitting	Assignment
1	The Hon'ble Shri Justice **SUNIL B. SHUKRE** AND The Hon'ble Shri Justice **G. A. SANAP** **Commercial Appellate Division Bench**	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions of Even years. (B) Public Interest Litigations – Civil, Criminal and Suo Motu. (C) First Appeals. (D) Contempt Appeals and Petitions.
2	The Hon'ble Smt. Justice **M. S. JAWALKAR**	For admission, hearing & order matters and applications therein: (A) Criminal Appeals from the year 2011 onwards. (B) Criminal Revision Applications.
3	The Hon'ble Shri Justice **ABHAY AHUJA**	For admission, hearing, order matters and applications therein: (A) First Appeals. (B) Civil work of single bench not assigned to any other Court.

NOTICE : The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri Justice Amit B. Borkar** will be allowed before the Court presided over by **Hon'ble Shri Justice Abhay Ahuja and Vice Versa.**

High Court, Appellate Side) BY ORDER
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Bombay, dated 06.09.2022)

Sd/-
(V. R. Kachare)
Registrar (Judicial-I)